

Central Administrative Tribunal
Principal Bench: New Delhi

(27)

CP 67/96
OA 1106/91

New Delhi this the 5th day of December 1996.

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)
Hon'ble Mr R.K.Ahooja, Member (A)

Rishi Pal
Son of Shri Malkhe Ram
R/o VPO Mahipalpur
New Delhi - 110 037.

...Petitioner

(Through Advocate: Shri Shyam Babu)

Versus

1. Shri P.V.Jaikishan
Chief Secretary
Govt. of NCT of Delhi
5, Sham Nath Marg
New Delhi.

2. Shri Nikhil Kumar
Commissioner of Police Delhi
Police Headquarters
I.P.Estatee
New Delhi.

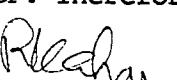
...Respondents.

(Through Advocate: Shri Jog Singh)

O R D E R(oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

Respondents have filed reply in which they have stated that the petitioner has since been promoted to the post of Head Constable; that steps are being taken for considering his promotion to the post of Assistant Sub Inspector. Now we have been informed that the petitioner did not qualify and, therefore, he was not promoted as ASI. We have also been informed that another test has been held on 29.11.96 and on 2.12.96 for ascertaining his suitability for the post of ASI. In these circumstances, we are of the considered view that the action of the respondents did not show that they have any intention to defy the orders of the Tribunal. On the contrary, they have substantially complied with the directions. Respondents have also expressed their regret for delay in implementation. We do not consider it necessary to proceed with the CP. Therefore, the CP is dismissed and notice is discharged.


(R.K.Ahooja)
Member (A)


(A.V.Haridasan)
Vice Chairman (J)

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